

Foreign Industrial Collaboration

1493. SHRI SYED SHAHABUD-DIN: Will the Minister of INDUSTRY be pleased to state:

(a) the number of cases of foreign industrial collaboration approved since 1-1-1980;

(b) the country-wise and the sector-wise breakup thereof;

(c) the number of cases where foreign equity participation exceed 40 per cent;

(d) the number of cases involving outright purchase of technology; and

(e) the number of cases involving payment of royalty on the basis of production?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA): (a) 387 proposals for foreign collaboration were approved during the period 1-1-80 to 31-10-1980.

(b) Lists giving details of the foreign collaboration proposals approved by Government are issued on a quarterly basis. These lists, *inter-alia*, indicate the name of Indian company, the name of foreign collaborator, the item of manufacture and whether proposal involves foreign equity participation. Copies of these lists are sent to the Parliament Library regularly.

(c) Three proposals.

(d) In so far as this means payment of lumpsum only in a foreign collaboration agreement, there were 147 approvals given.

(e) Two hundred and eleven proposals.

Seniority of Emergency Commissioned Officers

1494. SHRI BHOLA PRASAD: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that nearly 3000 Emergency Commissioned Officers who have been granted permanent Commissions in the Army have been deprived of their seniority by 18 months;

(b) if so, the details in this regard;

(c) whether it is a fact that in the Air Force and Navy their seniority is not affected;

(d) if so, what are the reasons for disparity;

(e) whether Government are aware of the discontent prevailing amongst them; and

(f) if so, what steps are being taken to redress their grievances?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) and (b) The seniority of Emergency Commissioned Officers granted Permanent Commission was determined on the basis of instructions issued in the year 1965 which lay down that their seniority on grant of Regular Commission would be adjusted to the extent of shortfall in their training as compared to the prescribed period of training for grant of Permanent Commission to the Direct Entry candidates.

(c) and (d) No Emergency Commissioned Officers were recruited in the Navy and Air Force.

(e) The Government are not aware of any discontentment amongst Emergency Commissioned Officers but some representations have been received regarding fixation of their seniority and one Officer has moved a Writ Petition in the High Court.

(f) The matter is *sub-judice*.

Small scale industries

1495. SHRI BHOLA PRASAD: Will the Minister of INDUSTRY be pleased to state: